

**HIGH COURT OF JUDICATURE AT HYDERABAD  
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

**ABSTRACT**

**STATE JUDICIAL SERVICE – District and Sessions Judges – Postings –  
ORDERS – ISSUED.**

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**ROC.No. 3338/2018-B. SPL.**

**NOTIFICATION No. 706–B.Spl.**

**Dated: 29-05-2018**

**READ:-**

1. Orders dated 25-03-2015 in W.P.No. 38687 of 2013 and W.P.No. 38252 of 2014 of the Hon'ble High Court of Judicature at Hyderabad.
2. SLP (C) Nos.25325-25326 of 2015 on the file of the Hon'ble Supreme Court.
3. G.O.Ms.No.34 Law (LA & J-SC.F) Department dated 16-04-2018 of the State of Andhra Pradesh.
4. G.O.Rt.No. 176 Law (LA & J-SPL.B) Department dated 17-04-2018 of the State of Telangana.
5. G.O.Ms.No. 41 Law (LA & J-SC.F) Department dated 14-05-2018 of the State of Andhra Pradesh
6. G.O.Ms.No. 28 Law (LA & J-SPL.B) Department dated 17-05-2018 of the State of Telangana.

**The High Court is pleased to order the following Postings:**

1. **Smt. B. Sunitha**, VII-Additional District & Sessions Judge (Fast Track Court), Vishakapatnam, who has been appointed as regular District Judge (Entry Level) pursuant to the orders of the Hon'ble High Court in W.P.No. 38687 of 2013 and W.P.No. 38252 of 2014 dated 25-03-2015, and the orders of appointment issued by the Government of Andhra Pradesh, under the reference 5<sup>th</sup> cited, however, subject to the result in SLP (C) Nos.25325-25326 of 2015 pending consideration before the Hon'ble Supreme Court, and also subject to verification of her antecedents, in one of the supernumerary post created by the Government of Andhra Pradesh under the reference 3<sup>rd</sup> cited, **is posted as IV-Additional District and Sessions Judge, Nellore, vice Sri B.Srinivasa Rao, transferred and posted as I Additional District and Sessions Judge, Nellore.**

Smt. B. Sunitha, will immediately handover charge of her post to the Special Judge for Trial of Cases under SCs & STs (POA) Act, 1989 – cum-XI Additional District and Sessions Judge, Visakhapatnam, and shall

take charge of her post from the IV Additional District and Sessions Judge, Nellore. On relief, Sri B.Srinivasa Rao, IV Additional District and Sessions Judge, Nellore shall immediately take charge of his new post as I Additional District and Sessions Judge, Nellore, from the Principal District and Sessions Judge, Nellore.

- 2. Smt. S. Sarada Devi**, XIII-Additional District & Sessions Judge (Fast Track Court), Vijayawada, Krishna District, who has been appointed as regular District Judge (Entry Level) pursuant to the orders of the Hon'ble High Court in W.P.No. 38687 of 2013 and W.P.No. 38252 of 2014 dated 25-03-2015 and the orders of appointment issued by the Government of Andhra Pradesh, under the reference 5<sup>th</sup> cited, however, subject to the result in SLP (C) Nos.25325-25326 of 2015 pending consideration before the Hon'ble Supreme Court, and also subject to verification of her antecedents, in one of the supernumerary post created by the Government of Andhra Pradesh under the reference 3<sup>rd</sup> cited, **is posted as Judge, Family Court, Eluru, West Godavari District. (Post kept vacant).**

- i. Smt. S. Sarada Devi, will immediately handover charge of her post to the XII Additional District and Sessions Judge, Vijayawada, Krishna District and shall take charge of her post from the II Additional District and Sessions Judge, Eluru, West Godavari District.

- 3. Smt. G. Bhuaneswari Raju**, II-Additional District & Sessions Judge (Fast Track Court), Medak at Sangareddy, who has been appointed as regular District Judge (Entry Level) pursuant to the orders of the Hon'ble High Court in W.P.No. 38687 of 2013 and W.P.No. 38252 of 2014 dated 25-03-2015, and the orders of appointment issued by the Government of Telangana, under the reference 6<sup>th</sup> cited, however, subject to the result in SLP (C) Nos.25325-25326 of 2015 pending consideration before the Hon'ble Supreme Court, and also subject to verification of her antecedents, in one of the supernumerary post created by the Government of Telangana under the reference 4<sup>th</sup> cited, **is posted as V-Additional District & Sessions Judge, Kothagudem, Khammam District.**

- i. Smt. G. Bhuaneswari Raju, will immediately handover charge of her post to the Special Judge for Trial of Cases under SCs & STs (POA) Act, 1989-cum-V Additional District and Sessions Judge,

Sangareddy, Medak District, and shall take charge of her post from the Special Judge for Trial of Cases under SCs & STs (POA) Act, 1989–cum-VII Additional District and Sessions Judge, Khammam.

**4. Sri P. Murali Mohana Reddy**, III-Additional District & Sessions Judge (Fast Track Court), Ananthapuram, who has been appointed as regular District Judge (Entry Level) pursuant to the orders of the Hon'ble High Court in W.P.No. 38687 of 2013 and W.P.No. 38252 of 2014 dated 25-03-2015, and the orders of appointment issued by the Government of Telangana, under the reference 6<sup>th</sup> cited, however, subject to the result in SLP (C) Nos.25325-25326 of 2015 pending consideration before the Hon'ble Supreme Court, and also subject to verification of his antecedents, in one of the supernumerary post created by the Government of Telangana under the reference 4<sup>th</sup> cited, is **posted as V-Additional District & Sessions Judge, Bhongiri, Nalgonda District vice Sri K. Ajita Simha Rao**, transferred.

- i. Sri P. Murali Mohana Reddy, will immediately handover charge of his post to the Special Judge for Trial of Cases under SCs & STs (POA) Act, 1989–cum-VIII Additional District and Sessions Judge, Ananthapuram and shall take charge of his post from Sri K. Ajita Simha Rao, V Additional District and Sessions Judge, Bhongiri, Nalgonda District, who is under orders of transfer.

On relief, Sri K. Ajita Simha Rao, V-Additional District & Sessions Judge, Bhongiri, Nalgonda District, is transferred and posted as Special Judge for Trial of Cases under SCs & STs (POA) Act, 1989–cum-VII Additional District and Sessions Judge, Mahabubnagar.

On relief, Sri K. Ajita Simha Rao, shall take charge of his new post from the Principal District and Sessions Judge, Mahabubnagar.

NOTE: 1. Smt. B. Sunitha, Smt. S. Sarada Devi, Smt. G. Bhuvaneswari Raju and Sri P. Murali Mohana Reddy, who are given postings in this proceedings shall take charge of their posts on the forenoon of 04-06-2018, and they are directed to submit Medical Fitness Certificate obtained from a Doctor not below the rank of Government Civil Surgeon and submit the same to their respective Principal District and Sessions Judges where they are posted, while reporting to duty, who in turn has to submit the same to the High Court of Judicature at Hyderabad.

2. In case, the Officers from whom they have to take charge are absent for any reason, the concerned Officers may seek instructions from the concerned Unit Head who in turn will make alternative arrangements intimating the same to the High Court.

3. Since Smt. B. Sunitha, Smt. S. Sarada Devi, Smt. G. Bhuvaneshwari Raju and Sri P. Murali Mohana Reddy were given postings pursuant to their appointment as District and Sessions Judge (Entry Level) and as it is not a transfer, they are not entitled to draw Transfer Grant/Disturbance Allowance/Transfer T.A.

4. Since Sri K. Ajita Simha Rao, V-Additional District & Sessions Judge, Bhongiri, Nalgonda District, is transferred on his request, he is not entitled to draw Transfer Grant/Disturbance Allowance/Transfer T.A.

5. The order is placed in the High Court's web site <http://hc.tap.nic.in> and the downloaded copy from the web site is valid for relieving and joining duty.

  
**REGISTRAR GENERAL** 29/5

To

1. The Officers concerned by Speed Post with acknowledgement due.
2. The Principal Secretary to Hon'ble the Acting Chief Justice and Personal Secretaries to Hon'ble Judges, High Court of Judicature at Hyderabad (for placing before their Lordships' for kind perusal).
3. The Registrar General and other Registrars, High Court of Judicature at Hyderabad.
4. The Registrar, Information Technology-cum-Central Project Co-ordinator, High Court of Judicature at Hyderabad (with a request to direct the concerned to upload the proceedings in the High Court's Official Websites).
5. The Secretary to Government, Law (L.A & J-SPL.B) Department, Government of Telangana, Hyderabad.
6. The Secretary to Government, Law (L.A & J-SC.F) Department, Government of Andhra Pradesh, Amaravathi, Guntur District, A.P.
7. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
8. The Member Secretary, Andhra Pradesh State Legal Services Authority, Hyderabad.
9. The Director, Andhra Pradesh Judicial Academy, Secunderabad.
10. The Principal District & Sessions Judge, Vishakapatnam.
11. The Principal District & Sessions Judge, Nellore
12. The Principal District & Sessions Judge, Krishna District at Machilipatnam.
13. The Principal District & Sessions Judge, West Godavari District at Eluru.
14. The Principal District & Sessions Judge, Medak at Sangareddy.
15. The Principal District & Sessions Judge, Khammam.
16. The Principal District & Sessions Judge, Ananthapuram.
17. The Principal District & Sessions Judge, Nalgonda.

18. The Principal District & Sessions Judge, Mahabub Nagar.
19. The Special Judge for Trial of Cases under SCs & STs (POA) Act, 1989 – cum-XI Additional District and Sessions Judge, Visakhapatnam,
20. The IV Additional District and Sessions Judge, Nellore.
21. The XII Additional District and Sessions Judge, Vijayawada, Krishna District
22. The II Additional District and Sessions Judge, Eluru, West Godavari District.
23. The Special Judge for Trial of Cases under SCs & STs (POA) Act, 1989– cum-V Additional District and Sessions Judge, Sangareddy, Medak District.
24. The Special Judge for Trial of Cases under SCs & STs (POA) Act, 1989– cum-VII Additional District and Sessions Judge, Khammam.
25. The Special Judge for Trial of Cases under SCs & STs (POA) Act, 1989– cum-VIII Additional District and Sessions Judge, Anantapuramu.
26. The V Additional District and Sessions Judge, Bhongir, Nalgonda District
27. The Pay & Accounts Officers, Telangana and Andhra Pradesh.
28. The District Treasury Officers:- Vishakapatnam, Nellore, Krishna, West Godavari, Medak, Khammam, Ananthapuram, Nalgonda and Mahabubnagar.
29. THE SECTION OFFICERS:
  - (a) B. Section, (b) D-II (Buildings) Section (c) Vigilance Cell (d) E. Section (e) Work Review Cell (f) O.P. Cell (g) D-I. Budget (h) Enquiry Cell (i) Computer Section (j) Special Officers' Section and (i) Recruitment Cell, High Court of Judicature at Hyderabad.
30. Spare.